

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:6675
ANSWERED ON:17.05.2012
APPOINTMENT OF SC ST IN THE BOARD OF DIRECTORS
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government propose to make provisions to appoint Directors belonging to scheduled castes/scheduled tribes in the Board of Directors in Public Sector Undertakings;
- (b) if so, the details thereof and the time by which a decision is likely to be taken in this regard; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIPRAFUL PATEL)

(a) to (c) : The Board of Directors of Central Public Sector Enterprises (CPSEs) comprises of Functional, Government and Non-official Directors. The Functional Directors in CPSEs are selection posts to be filled in on the basis of recommendations of Public Enterprises Selection Board (PESB) and after approval of competent authority. The Government Directors are nominees of the concerned administrative Ministry and other concerned Government agencies/Ministries/State Governments. The Non-official Directors are appointed on the basis of recommendations of Search Committee and after approval of competent authority. The present policy already provides that all such qualified persons, including those belonging to Scheduled Castes/Scheduled Tribes, are eligible to be appointed as Functional/Non-official Directors on the Boards of CPSEs whose names are recommended by PESB/Search Committee and approved by competent authority.